

(d) if not, when the decision is likely to be taken?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The salient features of the proposals submitted by the Pesticides Association of India are:

(a) withdrawal of Central Sales Tax of 4 per cent on pesticides;

(b) withdrawal of custom duty of 75 per cent on imported pesticides and their intermediates used in indigenously manufactured pesticides.

(b) to (d). The final decision in the matter has not yet been taken as the detailed information called for from the Pesticides Association of India is yet to be received.

#### Pineapple Concentrate Factory at Agartala

9. SHRI KIRT BIKRAM DEB BURMAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether a pineapple concentrate factory is being set up at Agartala in Tripura;

(b) if so, the broad outlines of the project and the extent of foreign assistance, if any, required therefor; and

(c) the progress made therein so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). The possibility of setting up a pineapple juice concentration unit at Agartala in Tripura as a part of the existing canning plant with UNICEF assistance is being explored.

A feasibility report in this regard is still to be prepared.

#### Irrigation Projects in Tribal Sub-plan Areas of Orissa

10. SHRI GIRIDHAR GOMANGO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the project reports of Medium and Major Irrigation Projects in Tribal Sub-Plan Areas of Orissa submitted to his Ministry for clearance and cleared so far?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJEET SINGH BARNALA): Project reports of 7 major and 11 medium irrigation schemes in Tribal areas of Orissa were received in the Central Water Commission from the Government of Orissa for clearance. Of these, 3 major projects namely, Potteru, Upper Kolab and Upper Indravati and 11 medium projects namely, Kalo, Khadkai, Nesa, Pilla-salki, Remal, Talsara, Sarapgarh, Bandipippli, Sunej, Kanjhari and Harbhangi have since been approved. 4 major projects namely, Bhimkund, Badanalla, Subarnarekha and Ib are at present under examination in the Central Water Commission in consultation with the State Government.

#### सालवान कालेज में प्रवेश

II. श्री शरद यादव : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्रों यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान 14 जन, 1979 के दैनिक हिन्दुस्तान (हिन्दी) में प्रकाशित इस समाचार की ओर दिलाया गया है कि दिल्ली विश्वविद्यालय से सम्बद्ध जी० डी० सालवान कालेज में इस सत्र में कोई प्रवेश नहीं दिया जाएगा ;

(ख) यदि हां, तो सरकार और दिल्ली विश्व-विद्यालय द्वारा इस बारे में क्या कार्यवाही की जा रही है ;

(ग) क्या यह भी सच है कि सालवान कालेज की प्रबन्धक समिति ने विश्वविद्यालय से इस कालेज को नियंत्रण में लेने का अनुरोध किया है ; और

(ब) यदि हां, तो दिल्ली विश्वविद्यालय द्वारा इस बारे में कोई कार्यवाही न करने के क्या कारण हैं ?

जिला, लखनऊ कल्याण ग्रौर संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बरकटकी) :  
(क) जी हां ।

(ख) दिल्ली विश्वविद्यालय द्वारा भेजी गई सूचना के अनुसार, कालेज के प्रिन्सिपल ने विश्व-विद्यालय को यह सूचित किया है कि कालेज दाखिले कर रहा है ।

(ग) जी, हां ।

(घ) मामले पर संबंधित प्राधिकारी विचार कर रहे हैं ।

#### Transfer of Custodian Property in Village Sheikh Sarai, New Delhi

12. SHRI MOHAL LAL PIPIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 10524 dated the 14th May, 1979 regarding transfer of Custodian property in Village Sheikh Sarai, New Delhi and state:

(a) whether it is a fact that the occupants of the Custodian property in question had been served with eviction notices in November, 1971, and if so, whether the said eviction notices were withdrawn to the satisfaction of the competent authority in the Office of the Regional Settlement Commissioner, New Delhi;

(b) whether it is also a fact that the property in question was assessed for valuation by the office of the Regional Settlement Commissioner, New Delhi, for the purpose of sale to the occupants concerned, if so, the total value thereof; and

(c) the steps taken or proposed to be taken by the Government to recover the value of the property from the concerned occupants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) The eviction notices

issued in November, 1971 for the unauthorised use and occupation of the evacuee property in question viz. Khasra No. 548/135 have not been withdrawn.

(b) and (c). Government have decided not to sell the property in question. Government have taken a policy decision to transfer all unutilised lands in and around the rehabilitation colonies within the urbanisable limits of Delhi/New Delhi to the Delhi Development Authority

#### Land submerged due to Construction of Farakka Barrage Complex

13. SHRI SASANKASEKHAR SANYAL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that several thousand hectares of crop growing land have been submerged under water as a result of the construction of Farakka Barrage Complex;

(b) whether Government are also aware that there has been a commitment for draining out of such water with a view to restoration of the lands to arable condition; and

(c) what steps have been taken towards implementation of such commitment?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The part of low lying areas in Murshidabad district of West Bengal totalling to about 50 sq.m. in the basins of streams joining the Bhagirathi river, which were getting inundated during the monsoon seasons continue to remain inundated during high flows in the Farakka Feeder Canal.

(b) Schemes are under consideration for draining-out these areas in the Pagla and Bansloi and also Damos beel Basins, and make them useful for Rabi cultivation.